

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 398 of 2019 IN
DFR NO. 1160 OF 2019

Dated : 15th March, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

INOX Air Products Private Limited **Appellant(s)**

Vs.

Maharashtra Electricity Regulatory Commission & Anr. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Ms. Parichita Chowdhary
h/f Ms. Dipali Seth

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Stuti Krishn for R-1

ORDER

(IA NO. 398 OF 2019)
(Application for urgent listing)

We have heard learned counsel for the applicant/appellant. For the reasons stated in the application, list the matter on **20-03-2019**, subject to curing the defects, if any. The application is disposed of.

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Subject to curing the defects, if any, issue notice to Respondents, returnable on 20-3-2019. Mr. Buddy A. Ranganathan takes notice on behalf of Respondent No. 1. Dasti, in addition, is permitted.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

tpd/pk